

261 Sick Text. Under- AGRAHAYANA 28, 1894 (SAKA) Sick Text. Under- 262
taking (Takeover of Manag.) Bill taking (Takeover of Manag.) Bill

14.36 hrs.

SHRI PILOO MODY (Godhra):

rose—

**MYSORE STATE (ALTERATION OF
NAME) BILL***

MR. DEPUTY-SPEAKER: Your name is not there.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I move for leave to introduce a Bill to alter the name of the State of Mysore.

SHRI PILOO MODY: Kindly here me.

MR. DEPUTY-SPEAKER: The question is:

MR. DEPUTY-SPEAKER: I am on my legs. Both of us cannot be standing together. He will resume his seat. Now what does he want?

"The leave be granted to introduce a Bill to alter the name of the State of Mysore".

SHRI PILOO MODY: We had written to you that because Shri H. M. Patel was unfortunately taken ill, my name was substituted. This was notified well ahead of time.

The motion was adopted.

SHRI K. C. PANT: I introduce the Bill.

MR. DEPUTY-SPEAKER: I do not think it can be done under the rules.

14.7 hrs.

**SICK TEXTILE UNDERTAKINGS
(TAKING OVER OF MANAGE-
MENT) BILL—Contd.**

SHRI PILOO MODY: This was done at least 24 hours of 36 hours before.

SHRI B. R. SHUKLA (Bahraich): I beg to move:

MR. DEPUTY-SPEAKER: We now take up further clause-by-clause consideration of the Bill to provide for the taking over, in the public interest of the management of the sick textile undertakings, pending nationalisation of such undertakings, for the expeditious rehabilitation of such undertakings so that such rehabilitation may subserve the interest of the general public by the augmentation of the production and distribution, at fair prices, of cheaper varieties of cloth and for matters connected therewith or incidental thereto together with further consideration of amendment No. 1 to the First Schedule moved on 18 December, 1972.

Page 10,—

omit lines 45 and 46. (16).

SHRI P. G. MAVALANKAR (Ahmedabad): I beg to move:

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omit lines 42 to 44. (20)

SHRI NATWARLAL PATEL (Mehsana): I had moved my amendment and I want to speak.

MR. DEPUTY-SPEAKER: I had already said that one member had moved his amendment. His amendment has been moved.

Yesterday we disposed of all the clauses and we were discussing the First Schedule to which only one member moved his amendment. I would like to ascertain from the others. Shri H. M. Patel.

If only members will listen to what I say, much of the confusion will disappear. His amendment is there. Does he want to speak?

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/Introduced with the recommendation of the President.